

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2232  
ANSWERED ON:10.03.2010  
DIVERSION OF FOREST LAND  
Singh Baba Shri K.C.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) the total area of forest land diverted for railway projects during each of the last three years, State-wise;
- (b) whether the Government has taken up any afforestation schemes to compensate the loss of forests land;
- (c) if so, the details thereof and the funds released and spent during the said period, State-wise; and
- (d) if not, the time by which such works are to be taken up by the Government?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) The total forest area diverted for railway projects during the last three years is 1028.07 hectares. The State-wise details for each of last three years are enclosed as Annexure I.
- (b) to (d) To compensate the loss of forest land so diverted, Compensatory Afforestation (CA) has been one of the standard conditions for diversion of forest land for non-forestry purposes. The user agencies deposit the amount of Compensatory Afforestation (CA), Additional Compensatory Afforestation (ACA), Penal Compensatory Afforestation (PCA), Catchment Area Treatment (CAT) Plan etc. as well as Net Present Value (NPV) with the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (Ad-hoc CAMPA), Ministry of Environment and Forests (MoEF). The State-wise details of money deposited for CA and NPV etc. in Ad-hoc CAMPA as on 30.06.2009 and released to the States/Union Territories in accordance with the Hon'ble Supreme Court Order dated 10.07.2009 for taking up works are enclosed as Annexure II.